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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No. 4/95 in
O.A.No. 959/93

Date of Order 4.5.95

BETWEEN :

- | | |
|----------------------|--------------------------|
| 1. G.Papiah | 52. Narshma Chandoo |
| 2. P.Smith | 52. B.R.Ramswamy |
| 3. G.L.Daniel | 53. Smt. M.A.Lever |
| 4. M.N.Vishvaadadhan | 54. Smt. R.Martin |
| 5. V.Gurviah | 55. Smt. S.Roland |
| 6. M.Venkat Rao | 56. Smt. S.Kalavathi |
| 7. D.Ramaswamy | 57. Smt. N.D'Souza |
| 8. P.Ramakrishna | 58. R.Rajalaxmi Smt. |
| 9. D.Gopala Krishna | 59. Smt. A.Gangamma |
| 10. A.Balakrishna | 60. Smt. Mahmooda Begum |
| 11. B.Smith | 61. Smt. N.Droupathi |
| 12. P.Ramswamy | 62. Smt. Kamala Bai |
| 13. S.R.Appa Rao | 63. R.Devamani Smt. |
| 14. A.Kanthiah | 64. Smt. Hayeet Bee |
| 15. M.Pandu Rangam | 65. Smt. A.Tulsi Bai |
| 16. Tulsi Ram K. | 66. A.R.Govind Raj |
| 17. N.Ramswamy | 67. G.Mogliah |
| 18. M.A.Mac Leod | 68. Smt. K.Rukmani Bai |
| 19. Malliah Venkiah | 69. N.Narshma Rao |
| 20. A.Dakiah | 70. K.B.Poornachandu Lal |
| 21. A.Ramachander | 71. Md.Hafeezullah |
| 22. Sk.Maulana | 72. Smt. G.Balamani |
| 23. G.Satyanarayana | 73. Smt. C.Vijayalakshmi |
| 24. N.Govindrajulu | 74. Smt. Ameenesa Begum |
| 25. G.Narshma K. | 75. M.Chalapathi Rao |
| 26. A.X.Francis | 76. S.V.Rudravelu |
| 27. Y.Basker Rao | 77. O.Thomas |
| 28. Mohan Rao M. | 78. M.Krishna Murthy |
| 29. S.Salomon | 79. Sathiah Narshiah |
| 30. B.Pandurangam | 80. Smt. Sharada Bai |
| 31. V.Rammurthy | 81. D.Devasharvadam |
| 32. Aroik Swamy | 82. R.Gabell |
| 33. A.Narshma | 83. Iyloo Yenkaiah |
| 34. B.Anjaneyulu | 84. Smt. Lakshmi Kantham |
| 35. P.Govindrajulu | 85. J.Khiman Lal |
| 36. P.Sathiah | 86. K.Panduranga Rao |
| 37. Malliah N. | 87. A.P.Umapathy |
| 38. F.Murphy | 88. O.R.Veera Swamy |
| 39. V.R.Gandev | 89. K.Narsimha Rao |
| 40. M.Subramaniam | 90. M.Pandari Rao |
| 41. Sk. Moula S.H. | 91. M.Kareem Khan |
| 42. M.Mahadev Rao | 92. P.Sathiah S., |
| 43. Ariak Swamy | 93. Rajiah Sesaiah |
| 44. Chandraiah | 94. Smt. Yellamma |
| 45. Sherfu Thukaram | 95. G.V.Gopalavarma |
| 46. Sk.Abbas | 96. Ramaiah Sesaiah |
| 47. G.Narshma Rao | 97. Mohd. Ayub Khan |
| 48. N.B.Parameshwar | |
| 49. Deria Vincent | |
| 50. S.Larazus | Applicants. |

A N D

1. Sri A.A.Jaidi.
Secretary, Ministry of Railways,
New Delhi.

- (12)
2. Sri Seshagiri Rao
General Manager,
South Central Railways,
Rail Nilayam,
Secunderabad.
 3. Sri G.C.Sandle,
Divisional Railway Manager,
Secunderabad Division (BG),
S.C.Railway, Secunderabad.
 4. Sri Rama Krishna,
Divisional Railway Manager,
Hyderabad Division (MG),
S.C.Railway, Secunderabad.

.. Respondents.

Counsel for the Applicants

.. Mr.P.Krishna Reddy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO (S) VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN ; MEMBER (ADMN.)

To

1. Shri A.A.Jaidi, Secretary, Ministry of Railways,
New Delhi
2. Sri Seshagiri Rao, General Manager,
S.C.Rlys, Railnilayam, Secunderabad.
3. Sri G.C.Sandle, Divisional Railway Manager,
Secunderabad Division(BG) S.C.Rly,
Secunderabad.
4. Sri Ramakrishna, Divisional Railway Manager,
Hyderabad Division(MG) S.C.Rly, Secunderabad.
5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri P. Krishna Reddy, learned counsel for the petitioner and Sri N.R. Devaraj, learned counsel for the respondents.

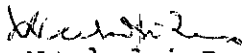
2. The relevant portion of the judgement dated 25-2-94 in the OA is at para 6, which reads as under :

"The pensionary benefits will be fixed accordingly as indicated in para-5 above and the arrears have to be paid to the applicants/representatives within four months from the date of communication of this order. The payment of pension/retirement benefits as per aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in SLP.10373/90 against the decision of the Ernakulam Bench of the Tribunal in Application No. K-269/88."

3. It is stated that the Apex Court stayed the operation of the Full Bench judgement of the Bangalore Bench on the basis of which this judgement was delivered. It is made clear in this order that the payment of bonus/retirement benefits as per the directions in this judgement will be subject to the result in the judgement of the Supreme Court in SLP.10373/90.

4. In the above view, this CP does not ^{merit consideration} ~~live~~ and accordingly it is dismissed. No costs./


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : May 4, 95
Dictated in Open Court


Deputy Registrar (557)